

GOVT. OF ASSAM
JUDICIAL DEPARTMENT :: JUDICIAL BRANCH
DISPUR, GUWAHATI-6

ORDERS BY THE GOVERNOR OF ASSAM

NOTIFICATION

Dated Dispur the 18th February, 2015

No. JDJ.60/2003/12: In partial modification of all existing Notifications extending jurisdiction of Family Courts throughout the State, the Governor of Assam, in exercise of power conferred under Sec. 3(2) of the Family Courts Act, 1984 and on the recommendation of the Hon'ble Gauhati High Court, is pleased to exclude Judicial Sub-Divisions from the jurisdiction of respective Family Courts already existing with immediate effect and also from the Family Courts to be established in future w.e.f. date of such establishment, in respect of proceedings under Chapter IX of the Cr. P.C.

Sd/- P. Saikia
L.R. & Secretary to the Govt. of Assam
Judicial Department

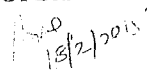
Memo No. JDJ.60/2003/12-A

Dated Dispur the 18th February, 2015

Copy to:

1. The Registrar General, Gauhati High Court, Guwahati with respect to his letter No.HC.VII-68/2006/898/A, dated 16-02-2015
2. The District & Sessions Judge,
3. The Principal Judge, Family Courts
4. The Chief Judicial Magistrate,
5. The Sub-Divisional Judicial Magistrate,
6. The Director, Assam Govt. Press, Bamunimoidam, Guwahati, for publication in the Assam Gazette.
7. Office order file.
8. Guard File.

By Order etc.


Joint Secretary to the Govt. of Assam
Judicial Department